



2026:AHC:18479

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 974 of 2026

Smt. Aanti Devi

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

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|---------------------------|---|--------------|
| Counsel for Petitioner(s) | : | Dhiraj Singh |
| Counsel for Respondent(s) | : | C.S.C.       |

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**Court No. - 33**

**HON'BLE VIKAS BUDHWAR, J.**

1. Heard Sri Dhiraj Singh, learned counsel for the writ petitioner and Sri R.S. Umrao, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that her husband Amarjit Yadav was a Class-IV employee, who expired on 19.12.2024. However, the writ petitioner has not been paid GPF, Group Insurance and other terminal benefits.

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.2.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order.

**January 28, 2026**

N.S.Rathour

**(Vikas Budhwar,J.)**